# GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

## **LOK SABHA**

## **UNSTARRED QUESTION NO. 630**

# TO BE ANSWERED ON WEDNESDAY, THE 06<sup>TH</sup> FEBRUARY, 2019.

## **Pending Cases in SC**

## 630. SHRI RAVNEET SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of pending court cases in the Supreme Court, State-wise especially for Punjab;
- (b) whether the number of cases pending have increased since 2014 and if so, the reasons therefor;
- (c) whether the Government has not implemented the online facilities for all administrative matters of the Court and if so, the reasons therefor; and
- (d) whether the Government consulted the States in implementing online facilities in the lower courts, if so, the details thereof and if not, the reasons therefor?

# ANSWER MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) to (d): The details of State-wise number of cases presently pending including cases pending for the State of Punjab as on 01.12.2018 in the Supreme Court are given in a Statement at *Annexure*.

As per the information made available by the Hon'ble Supreme Court, the yearwise pendency of cases in the Supreme Court since 2014 is given below:

Year	Number of Cases pending		
2014	62,791		
2015	59,272		
2016	62,537		
2017	55,588		
As on 01.12.2018	56,994		

Government has been implementing the e-Courts Mission Mode Project throughout the country for Information and Communication Technology enablement of district and subordinate courts. Number of computerised District & Subordinate courts has increased from 13,672 in 2014 to 16,845 in 2018. New and user-friendly version of Case Information Software has been developed and deployed at all the computerized District and Subordinate Courts. QR Code facility has been made operational in the software, which enables to check current status of the case. National Judicial Data Grid (NJDG) provides citizens with online information about case filings, case status and electronic copies of orders and judgments from district and subordinate courts that have already been computerized. Information regarding 10.92 crore cases including more than three crore pending cases and more than 8.09 crore orders / judgments are available on this portal. eCourts services such as details of case registration, cause list, case status, daily orders & final judgments are available to litigants and advocates through eCourts web portal, Judicial Service Centres (JSC) in all computerised courts, eCourts Mobile App, email service, SMS push & pull services. Information Kiosks have been setup at all computerized court complexes for disseminating judicial information related to cause lists and other case related information to the lawyers and litigants. eCourts Project has been consistently amongst the top 5 Mission Mode Projects of country.

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Annexure Statement referred to Lok Sabha Unstarred Question No.630 for reply on 06.02.2019. State-wise number of cases lying pending as on 01.12.2018 in the Supreme Court

S. No.	State	No. of pending matters as on 01.12.2018			
1	Andhra Pradesh	2114			
2	Assam	849			
3	Bihar	1516			
4	Chhattisgarh	884			
5	Delhi	11395			
6	Gujarat	2366			
7	Haryana	113			
8	Himachal Pradesh	946			
9	Jammu & Kashmir	201			
10	Jharkhand	479			
11	Karnataka	3282			
12	Kerala	2242			
13	Madhya Pradesh	2557			
14	Maharashtra	6510			
15	Manipur	62			
16	Meghalaya	47			
17	Orissa	811			
18	Punjab	6,331			
19	Rajasthan	2805			
20	Sikkim	62			
21	Tamil nadu	3497			
22	Telengana	38			
23	Tripura	79			
24	Uttar Pradesh	5333			
25	Uttarakhand	1050			
26	West Bengal	1425			
	Total	56,994			

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